

(c) whether the existing Wildlife Protection Act has completely failed to put a check on such killings; and

(d) if so, the immediate steps that would be taken to check killings of wild animals across the country?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) The Ministry of Environment and Forests has proposed amendments in the Wild Life (Protection) Act, 1972, *inter-alia*, for incorporation of the provisions of the Convention on International Trade in Endangered Species of wild fauna and flora (CITES) in the Act, and for enhancing the penalties for violation of any provisions of the Act.

(b) The responsibility of management and protection of forests and wildlife is vested with the State/Union Territory Governments. The State Forest Departments deal with the forest and wildlife offences and related issues. The details of wild animals killed or found dead are not compiled at the level of the Ministry of Environment and Forests.

(c) No, Sir.

(d) Does not arise in view of (c) above.

Safe disposal of e-waste

966. SHRI BAISHNAB PARIDA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) what constitutes e-waste and what are the new rules for safe disposal of e-waste;

(b) the system and rules that govern recycling of such e-waste to control any kind of harmful effects on the people in general, and children and women, in particular; and

(c) whether certain guidelines have been framed and circulated to ensure that all such rules are followed in letter and spirit to control any of its harmful effects on the public in general?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) The Ministry of Environment and Forests has notified the e-Waste (Management and Handling) Rules, 2011 for proper management and handling of e-waste. These Rules have come in to force from 1st May, 2012. As per these Rules, 'e-waste' means waste electrical and electronic equipment, whole or in part or rejects from their manufacturing and repair process, which are intended to be discarded.

The concept of Extended Producer Responsibility (EPR) has been enshrined in

these rules. The producers are required to collect e-waste generated from the end of life of their products by setting up collections centers or take back systems either individually or collectively. e-waste recycling can be undertaken only in facilities authorized and registered with State Pollution Control Boards/Pollution Control Committees. Waste generated is required to be sent or sold to a registered or authorized recycler or re-processor having environmentally sound facilities.

The guidelines on implementation of e-Waste Rules, 2011 have been prepared by the Central Pollution Control Board and uploaded on the website. The guidelines provide approach for setting up collection mechanism, dismantling and recycling operations.

Wet and marshy land in Maharashtra

†967. SHRI ISHWARLAL SHANKARLAL JAIN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether Government has identified wet and marshy land in Maharashtra;
- (b) if so, the details thereof; and
- (c) whether marshy lands exists in several such forests, which are always water logged or have rivers around?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) Yes, Sir. Considering the importance of wetlands, the Ministry of Environment and Forests has identified three wetlands viz. Ujni, Nalganga and Jayakawadi from the State of Maharashtra for conservation and management under the National Wetland Conservation Programme (NWCP).

(c) Marshy lands do exist in such forests as abundance of water at least for a part of year is a single dominant factor. They need not be water logged or have rivers around but need to support hydrophytes and have their substrate predominantly of undrained hydric soils.

Formation of EPA

968. SHRIMATI VASANTHI STANLEY: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) what is India's future plan for solid waste management;
- (b) whether India is taking effective steps in reduction of green house gas emission; and
- (c) whether India would come forward to form Environmental Protection Agency (EPA)?

†Original notice of the question was received in Hindi.